

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 350/01650/2015

Date of order : 29.2.2016

Present : Hon'ble Ms. Jaya Das Gupta, Administrative Member

SUMITRA MONDAL

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicant : None

For the Respondents : Mr. S.K. Das, Counsel

ORDER (Oral)

Ld. Counsel for the applicant, Mr. J.R. Das, is absent. Ld. Counsel for the respondents, Mr. S.K. Das, is present.

2. On going through the records it appears at Annexure A-11 that the petitioner who is the widow daughter of the ex-employee had made a representation to the Workshop Personnel Officer, Kanchrapara Workshop, Eastern Railway which has been received on 1.8.2015 to the effect that she had submitted all documentary proof of her identity, sanction of family pension and the matter is pending with the respondent authorities for sanction of the same.

3. As it is a pension matter and should be resolved at the earliest, the appropriate respondent authorities are directed to call the applicant within two months of getting a copy of this order, ask for necessary facts, documents etc.

and resolve the matter within a period of one month thereafter. *by way* *JWY*
of using a recorded speaking area *JWY*

JWY

4. The matter is, accordingly, disposed of. There shall be no order as to costs.

(Jaya Das Gupta)
MEMBER(A)

SP